

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 231/TT/2016

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member**

Date of Order : 12.6.2017

In the matter of:

Determination of transmission tariff from for 2 nos. 765 kV Line bays along with 2x240 MVAR Switchable Line reactors each at Srikakulam & Angul for termination of both circuit of 765 kV D/C Srikakulam-Angul Transmission line, 2x1500 MVA 765/400 kV ICT's and 1x330 MVAR 765 kV Bus Reactor at Srikakulam under "Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in Srikakulam Area -part-C" in Southern Region and Eastern region for the 2014-19 tariff period under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

And in the matter of:

Power Grid Corporation of India Limited
Saudamini, Plot No. 2, Sector-29,
Gurgaon-122 001 (Haryana)

...Petitioner

Vs

1. Karnataka Power Transmission Corporation Ltd., (KPTCL),
Kaveri Bhavan, Bangalore – 560 009
2. Transmission Corporation of Andhra Pradesh Ltd., (APTRANSCO),
Vidyut Soudha, Hyderabad– 500082
3. Kerala State Electricity Board (KSEB)
Vaidyuthi Bhavanam
Pattom, Thiruvananthapuram – 695 004



4. Tamil Nadu Electricity Board (TNEB)
NPKRR Maaligai, 800, Anna Salai
Chennai – 600 002
5. Electricity Department
Government of Goa
Vidyuti Bhawan, Panaji, Goa 403001
6. Electricity Department
Government of Pondicherry,
Pondicherry – 605001
7. Eastern Power Distribution Company of Andhra Pradesh Limited (APEPDCL)
APEPDCL, P&T Colony, Seethammadhara,
Vishakhapatnam, Andhra Pradesh
8. Southern Power Distribution Company of Andhra Pradesh Limited
(APSPDCL)
Srinivasasa Kalyana Mandapam Backside,
Tiruchanoor Road, KesavayanaGunta,
Tirupati-517 501, Chittoor District, Andhra Pradesh
9. Central Power Distribution Company of Andhra Pradesh limited (APCPDCL)
Corporate Office, Mint Compound,
Hyderabad – 500 063, Andhra Pradesh
10. Northern Power Distribution Company of Andhra Pradesh Limited (APNPDCL)
Opp. NIT Petrol Pump, Chaitanyapuri, Kazipet,
Warangal – 506 004, Andhra Pradesh
11. Bangalore Electricity Supply Company Ltd., (BESCOM),
Corporate Office, K.R. Circle
Bangalore – 560 001, Karnataka
12. Gulbarga Electricity Supply Company Ltd., (GESCOM)
Station Main Road, GULBURGA, Karnataka
13. Hubli Electricity Supply Company Limited (HESCOM)
Navanagar, PB Road, Hubli, Karnataka
14. Mescom Corporate Office,
Paradigm Plaza, AB Shetty Circle,
Mangalore-5750009, Karnataka
15. Chamundeswari Electricity Supply Corporation Ltd., (CESC) ,
927, L J Avenue, Ground Floor, New Kantharaj Urs Road
Saraswathipuram, Mysore – 570 009, Karnataka



16. Bihar State Electricity Board
Vidyut Bhawan, Bailey Road
Patna - 800 001
17. West Bengal State Electricity Distribution Company Ltd
Vidyut Bhawan, Bidhan Nagar
Block- DJ, Sector-II, Salt Lake City
Kolkata - 700 091
18. Grid Corporation of Orissa Ltd.
Shahid Nagar, BHUBANESWAR - 751 007
19. Damodar valley Corporation
DVC Tower, Maniktala
Civic Centre, VIP Road, Kolkata - 700 054
20. Power Department
Government of Sikkim, Gangtok - 737 101
21. Jharkhand State Electricity Board
In Front of main Secretariat
Doranda, Ranchi - 834002
22. East Coast Energy PVT LTD
7-1-24, B Block, 5th Floor, Roxana Towers
Green lands, Begumpet, Hyderabad-500016
23. NCC Power Projects Ltd
6th Floor, NCC House, Madhapur
Hyderabad-500081

.....Respondents

For petitioner : Shri S.S Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anil Kumar Meena, PGCIL

For respondent : Shri R.B. Sharma, Advocate, BSP(H)CL
Shri S. Vallinayagam, Advocate, TANGEDCO



ORDER

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of tariff as a whole for 2 nos. 765 kV Line bays along with 2x240 MVAR Switchable line reactors each at Srikakulam and Angul for termination of both circuit of 765 kV D/C Srikakulam-Angul Transmission line, 2x1500 MVA 765/ICT's and 1x330 MVAR 765 kV Bus Reactor at Srikakulam under "Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in Srikakulam Area Part-C". However, the petitioner, vide affidavit dated 20.3.2017, has submitted that the instant asset has been split into Asset 1(A) and Asset 1(B) respectively. The details of the elements covered in the assets their COD/anticipated COD are given below:-

Srl. No.	Name of the Asset	Scheduled COD	Anticipated COD as per the petition	COD/Revised anticipated COD
1.	Asset 1(A): 2 nos. 765 kV Line bays along with 2x240 MVAR Switchable Line reactors each at Srikakulam and Angul for termination of both circuit of 765kV D/C Srikakulam-Angul Transmission line, and 1x330 MVAR 765 kV Bus Reactor at Srikakulam.	28.6.2015	1.1.2016	1.2.2017 (Actual)
2.	Asset 1(B): 2x1500MVA 765/400kV ICT's, Sirkakulam	28.6.2015	15.1.2017	31.3.2017 (Anticipated)

2. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").



3. During the hearing on 11.5.2017, the representative of the petitioner requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC charges. Learned counsels for TANGEDCO and BSPHCL stated that reply to the petition has been filed. The petitioner has submitted that rejoinder to the reply of KSEB and TANGEDCO has been filed vide affidavits dated 12.4.2017.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

5. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. We have considered the submissions of the petitioner. The petitioner has submitted the RLDC certificate in case of Asset 1(A) and it is observed that it has



been put to commercial use. As regards Asset 1(B), CEA in its comments dated 26.4.2017 has stated that the 400 kV Bus at Srikakulam Pooling Station is presently not connected to the grid and as such, the 2x1500MVA 765/400kV ICT's are not in use. The Srikakulam Pooling Station with these ICTs was planned to evacuate power from East Coast Generation. As the generation project is delayed, the ICTs at Srikakulam cannot be put to use. As Asset 1(B) has not been put to use, we are not inclined to grant tariff for Asset 1(B) at this stage for inclusion in the PoC charges. After carrying out a preliminary prudence check of the AFC claimed by the petitioner for Asset 1(A) and taking into consideration the time over-run and cost variation in case, which shall be looked into in detail at the time of issue of final tariff for Asset 1(A), the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the years 2016-17, 2017-18 and 2018-19 for inclusion in the PoC charges as per para 7 of this order.

7. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Asset	2016-17	2017-18	2018-19
Asset-1(A)	1449.80	9263.58	9758.85

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Asset	2016-17	2017-18	2018-19
Asset-1(A)	1159.84	7410.86	7807.08

8. The petitioner is directed to submit the following information on affidavit with an advance copy to the respondents by 26.6.2017:-



(a) Auditor Certificate along with all tariff forms for Asset 1(B) based on actual COD.

(b) Revised tariff forms for the Asset 1(A) and 1(B) based on actual COD.

(c) Duly filled up revised Form 4A clearly mentioning the Gross Block as on COD on accrual basis and the liability thereon which is matching with the cost mentioned in Auditor certificate for Asset 1(A).

(d) Form 5 by clearly mentioning the element wise breakup along with corresponding liability thereon for Asset 1(A) and Form 15 form actual cash expenditure.

(e) Revised Form 7 clearly mentioning the amount claimed towards liability under Regulation 14(1)(i) of the 2014 Tariff Regulations separately and the work deferred for execution under Regulation 14(1)(ii) separately for Asset 1A.

9. The respondents to file their reply by 7.7.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 14.7.2017

10. The petition shall be listed for final hearing on 3.8.2017.

-sd-
(Dr. M.K. Iyer)
Member

-sd-
(A.S. Bakshi)
Member

-sd-
(A.K. Singhal)
Member

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(Gireesh B. Pradhan)
Chairperson

